

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3924
TO BE ANSWERED ON 10.08.2017

WORKS DELAYED UNDER MGNREGS

3924. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the prescribed time and actual time taken in release of funds to States under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each quarter from the year 2014 along with the details of outstanding funds, State/UT-wise and quarter/year-wise;
- (b) whether various work could not be completed due to delay/non-release of funds and if so, the details thereof;
- (c) the remedial measures being taken by the Government in this regard;
- (d) the total number of man days created under the said scheme during the current year compared to the last three years;
- (e) whether the Government has taken cognizance of the discrepancies or irregularities in the present wage transfer system in Jharkhand and other States and if so, the details thereof; and
- (f) the remedial measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): The Mahatma Gandhi National Rural Employment Guarantee Act is a demand driven wage employment programme. The central funds are released to the States/ UTs on the basis of agreed to Labour budget and taking into consideration the performance, pace of utilization of funds and on receipt of required documents. The fund release for implementation of MGNREGA to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand.

(b): State/UTs-wise status of work completion rate under MGNREGA since inception is given at Annexure-I. The execution of works depends on many factors viz. climate conditions, demand for works, availability of lands, legal disputes on the worksite etc.

(c): To ensure transparency, smooth fund flow and reduce unnecessary parking of funds at the field functionary's level in the States, the Ministry has introduced Electronic Fund Management System (e-FMS) and National Electronic Fund Management System (NeFMS) in 21 States and 1 UT for direct payment of wages into workers account

under DBT. A path breaking initiative for improved planning, effective monitoring and greater transparency with the use space technology for geo-tagging of MGNREGA assets was launched in FY 2016-17.

(d): The State/UT-wise details of persondays generated during the last three years and current financial year (as on 04.08.2017) is given at Annexure-II.

(e) & (f): Fund Transfer Orders (FTOs) are generated by the field functionaries of the State Governments based on outcome of the work done by the workers. In case of National Electronic Fund Management System (Ne-FMS) States/UT, the FTOs generated by the field functionaries is reflected on PFMS and sanction orders are generated by the Ministry for direct transfer of wages into the workers account notionally routed through the concerned State's Ne-FMS account. 96% of wages under MGNREGA are electronically transferred into the account of the workers. In case of Non-NeFMS States, the payment of FTOs so generated by the field functionaries are made electronically from the State Employment Guarantee Fund (SEGF) account at the State level. Dashboard has been introduced for tracking of pending FTOs. Provisions are enabled in NREGASoft for monitoring of timely payment and payment of delay compensation.

Annexure-I referred in reply to part (b) of Lok Sabha Unstarred Question No. 3924 dated 10.08.2017.

(Since inception)

Sl No	States	Work Completion Rate (%)
1	ANDHRA PRADESH	83.48
2	ARUNACHAL PRADESH	57.99
3	ASSAM	62.17
4	BIHAR	55.49
5	CHHATTISGARH	72.42
6	GOA	72.58
7	GUJARAT	70.42
8	HARYANA	84.04
9	HIMACHAL PRADESH	83.11
10	JAMMU AND KASHMIR	81.2
11	JHARKHAND	70.24
12	KARNATAKA	70.91
13	KERALA	92.7
14	MADHYA PRADESH	70.82
15	MAHARASHTRA	58.44
16	MANIPUR	87.26
17	MEGHALAYA	68.97
18	MIZORAM	80.73
19	NAGALAND	80.11
20	ODISHA	57.35
21	PUNJAB	73.18
22	RAJASTHAN	59.18
23	SIKKIM	69.1
24	TAMIL NADU	83.58
25	TELANGANA	73.7
26	TRIPURA	90.98
27	UTTAR PRADESH	81.65
28	UTTARAKHAND	78.15
29	WEST BENGAL	60.67
30	ANDAMAN AND NICOBAR	69.84
31	DADRA & NAGAR HAVELI	33.33
32	DAMAN & DIU	NR
33	LAKSHADWEEP	28
34	PUDUCHERRY	85.24
	Total	73.71

Annexure-II referred in reply to part (d) of Lok Sabha Unstarred Question No. 3924 dated 10.08.2017.

S. No.	State	Persondays generated (No. in lakh)			
		2014-15	2015-16	2016-17	2017-18
1	ANDHRA PRADESH	1559.05	1992.10	2053.09	1466.24
2	ARUNACHAL PRADESH	19.38	50.46	85.98	4.10
3	ASSAM	210.95	486.33	467.51	159.29
4	BIHAR	351.98	670.92	873.96	499.98
5	CHHATTISGARH	555.90	1013.97	885.95	526.76
6	GOA	1.73	1.07	1.26	0.45
7	GUJARAT	181.46	225.40	271.07	166.48
8	HARYANA	61.65	48.48	84.92	31.72
9	HIMACHAL PRADESH	190.77	177.71	236.31	72.85
10	JAMMU AND KASHMIR	121.09	316.32	320.35	34.59
11	JHARKHAND	453.34	585.62	707.66	269.51
12	KARNATAKA	433.28	598.38	915.04	356.29
13	KERALA	588.72	741.74	684.62	58.25
14	MADHYA PRADESH	1175.40	1237.42	1130.62	722.41
15	MAHARASHTRA	613.87	763.45	709.16	358.55
16	MANIPUR	101.17	75.33	119.03	4.70
17	MEGHALAYA	167.35	199.71	282.61	27.47
18	MIZORAM	42.70	131.26	168.23	65.19
19	NAGALAND	89.99	212.07	291.54	94.08
20	ODISHA	535.40	894.46	776.03	324.80
21	PUNJAB	64.56	144.34	157.74	75.17
22	RAJASTHAN	1686.19	2341.25	2596.82	1215.66
23	SIKKIM	24.13	43.84	46.12	7.89
24	TAMIL NADU	2679.65	3686.75	3999.38	1226.05
25	TELANGANA	1032.07	1417.76	1075.71	890.58
26	TRIPURA	511.76	538.76	461.18	50.25
27	UTTAR PRADESH	1312.27	1822.39	1579.20	658.61
28	UTTARAKHAND	147.34	223.95	236.96	64.44
29	WEST BENGAL	1696.30	2864.97	2357.07	1145.19
30	ANDAMAN AND NICOBAR	5.17	2.68	3.17	0.44
31	DADRA & NAGAR HAVELI	NR	NR	NR	NR
32	DAMAN & DIU	NR	NR	NR	NR
33	LAKSHADWEEP	0.13	0.03	0.001	0.00
34	PUDUCHERRY	3.78	5.62	5.37	5.27
	Total	16618.50	23514.53	23583.67	10583.26

*As on 04/08/17

